Resumption of oil imports from Iran

3694. DR. K.V. P. RAMACHANDRA RAO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that the oil imports to India from Iran are likely to resume soon;
- (b) if so, the details of terms and conditions agreed upon by Iran; and
- (c) whether it is long term solution or a short term one?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) to (c) There was no interruption in oil import from Iran to India's refineries, although in respect of two oil refining companies there was some delay in the shipments during the month of August, 2011. The terms and conditions between the Indian refineries and the National Iranian Oil Company (NIOC) remain the same, *i.e.*, as per the term contract between the two sides for 2011-12.

After the Asian Clearing Union was withdrawn by the RBI in December 2010, the government has operationalized a new payment mechanism under which payments are being made to NIOC, and the system is working well at this juncture.

Non-adherence of guidelines under kerosene delivery supply system

†3695. MISS ANUSUIYA UIKEY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether any direction to check misuse of kerosene was issued to oil companies by Government in 1993 under kerosene delivery supply system;
 - (b) if so, details thereof;
- (c) whether these guidelines are fully adhered to by all the oil companies and the details thereof;
 - (d) the reasons, if any, for non adherence to these guidelines; and
- (e) whether Government would consider implementation of these guidelines and system in all the States?

[†]Original notice of the question was received in Hindi.